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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 59 of 2018 in C.P. (I.B) No. 185/9/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2018**

Name of the Company: Abhishek Nagori (IRP)  
V/s.  
Anil Tradecom Ltd.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHALABH KUMAR DAGA	FCA	PETITIONER (IRP - ABHESHEK NAGORI)	Shalabh Daga
2.	RAHEEL PATEL A/W ARJUN JOSHI for NANAVATI ASSOCIATES	Adv.	Recp.	Raj

**ORDER**

Learned FCA Mr. Shalabh Kumar Daga present for Applicant. Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent in IA 59/2018.

Learned Advocate Mr. Raheel Patel i/b Nanavati Associates filed Vakalatnama for Respondent/ Director of Corporate Debtor in IA 59/2018.

The learned FCA submitted that he is withdrawing IA 59/2018. He is allowed to withdraw IA 59/2018.

IA 59/2018 is disposed of as withdrawn.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 5th day of March , 2018.